## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 79(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 8,08,2016

NAME OF THE COMPANY: Raffles Education investment (India) Pte Ltd.

Vs.

M/s. Educomp-Raffles Higher Education Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
2. HA.	Praska	ndhay, Sr. Adv nt Mishea, Adv sh Prasad, Adv Ishu Viji, Adv	} Petitioner	light
4) nu /	tchurt Su	tt, Si Alv. ~ yr gyani, Alv. d	Respondent no 2,3	Verelle.

## Order

Learned Counsel for the Petitioner requests for two weeks time to file rejoinder. Let the rejoinder be filed within two weeks with a copy in advance to the Respondents.

P.T.O.

- Some of the Respondents have failed to file reply. One last opportunity is granted to them to file reply within two weeks with a copy in advance to the Counsel opposite. Rejoinder, if any be filed within two weeks thereafter by supplying a copy in advance to the counselopposite.
- 3. Interim directions to continue.
- List for futher consideration on 2<sup>nd</sup> September 2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

Dated 8<sup>th</sup> Aug 2016 (A.K.Arora)